

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.109 – IA/75(AHM)2023
ITEM No.110 – IA/1139(AHM)2022
ITEM No.111 – IA/1140(AHM)2022
In
CP(IB) 29 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Jugal Hansal Brothers Through its Proprietor Smit N SoniApplicant
V/s

Octagon Communications Pvt LtdRespondent

Order delivered on: 16/08/2023

Coram:

Mr. Ashok Kumar Bhardwaj, Hon'ble Member(J)
Mr. Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Swechcha Mishra, Adv.

ORDER

IA 75 of 2023

Ld. Counsel appearing for the applicant submitted that she is not prepared with the submissions to be put forth in the matter.

Having submitted so, she prayed for short adjournment.

At her request, hearing in the captioned matter is deferred to 30.08.2023.

IA 1139 of 2022 & IA 1140 of 2022

As submitted by the Ld. Counsel for the applicant, the CoC has passed a resolution that the applications would be pursued by the SRA.

In any case, the applications need to be heard and adjudicated. Thus, as prayed by the Ld. Counsel appearing for the applicant, the hearing in the captioned applications is deferred to 30.08.2023.

-SD-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

-SD-

**ASHOK KUMAR BHARDWAJ
MEMBER (JUDICIAL)**